

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. DDMA/COVID/2020/1/

Date: 01/04/2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi.

And whereas, in WP(C) No. 468/2020 and 469/2020, Hon'ble Supreme Court vide order dated 31.03.2020 (copy enclosed), has observed that the menace of fake news either by electronic, print or social media cannot be overlooked. Hon'ble Supreme Court has also directed the media to refer to and publish the official version about the developments and ensure that unverified news capable of causing panic is not disseminated. Further, it has also been directed that trained counsellors and/or community group leaders belonging to all faiths should visit the relief camps/shelter homes and deal with any consternation that the migrants might be going through. The Hon'ble Court has also desired volunteers to be engaged along with the police to supervise the welfare activities of the migrants, while treating them with kindness.

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby directs Director, DIP, GNCTD to issue necessary instructions and regularly monitor developments across various modes of media (print, electronic or social) so as to ensure that unverified news capable of causing panic is not disseminated. Director (DIP) to take all measures to ensure that doubts of people are cleared and that no panic is created by false news. In case of any violation of the orders of Hon'ble Supreme Court of India, penal action against the defaulters as per prescribed legal provisions should be taken. Further, all the District Magistrates of Government of NCT of Delhi along with their counterpart District Deputy Commissioners of Police are directed to ensure implementation of the aforesaid directions regarding visit of trained counsellors and/or community leaders to relief camps/shelter homes and engagement of volunteers along with the police to supervise the welfare activities of the migrants.

These orders shall come into effect immediately.



(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. Director, Information and Publicity, GNCTD
2. All District Magistrates, GNCTD
3. All District DCPs, Delhi Police

Copy for kind information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Addl. Chief Secretary, Home, GNCTD
5. Commissioner of Police, Delhi
6. Divisional Commissioner – cum – Pr. Secretary (Revenue), GNCTD
7. Secretary, Information & Publicity, GNCTD
8. SIO, NIC for uploading the same on the website of Delhi Government